## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 132/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.10.2017

Name of the Company:

Dwarkesh Transport Corporation

V/s.

Wind World (India) Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

**DESIGNATION** 

REPRESENTATION

**SIGNATURE** 

1. SHASHVATA SHURLA

ADMOCATE

APPLICANT

2. ANIP A. GANDHI

MOUNTE

RESO.

AVA. Y

## **ORDER**

Learned Advocate Mr. Sharvil Majmudar present for Operational Creditor/Petitioner. Learned Advocate Mr. Anip Gandhi present for Respondent.

Proof of service of notice of date of hearing on Respondent filed.

Learned Advocate Mr. Anip Gandhi filed Vakalatnama for Respondent.

Bank certificate filed.

For objections of Respondent, if any, and for hearing before admission, list the matter on 07.11.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 23rd day of October, 2017.